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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(CRL) 2131/2020**

KEWAL GUPTA ..... Petitioner  
Through: Mr. Manish Bhardwaj and Mr. S.N.  
Bhardwaj, Advocates.

versus

STATE OF NCT OF DELHI ..... Respondent  
Through: Mr. Rahul Mehra, St. Counsel for the  
State with Mr. Chaitanya Gosain,  
Advocate.

**CORAM:**  
**HON'BLE MR. JUSTICE VIPIN SANGHI**  
**HON'BLE MR. JUSTICE RAJNISH BHATNAGAR**

% **ORDER**  
**04.01.2021**

The petitioner's daughter, namely, Preeti has been located. She was brought to Delhi and placed at Nari Niketan. She has been produced through a video link and we have interacted with her.

Preeti States that she had left her residence out of her own free will with Syed Mustafa, S/o Munna Bhai. She had stated that she has completed her B.Tech. from Guru Gobind Singh Indraprastha University this year and she wanted to prepare for competitive examinations, however, the atmosphere at her residence was not conducive since there were bickerings in the family. For this reason, she had left her home with Syed Mustafa. She has also stated that she went with Syed Mustafa to an advocate who was

paid Rs.10,000/- and he prepared a *nikahnama* after calling a qazi. She has not stated that she was converted to Islam. It would remain to be seen whether mere preparation of a *nikahnama*, in these circumstances, would tantamount to a Muslim marriage

In any event, after interacting with her parents on the video link Preeti has stated that he is ready and willing to return to her parental home with her parents.

Preeti's parents have assured us that they would respect her desire to study further and would also create an atmosphere conducive to her to be able to pursue her studies. They have also assured the Court that they would not scold or taunt Preeti for whatever has transpired. They have also ensured that they will not force Preeti to marry any other person whom she would not like to marry otherwise.

Accordingly, let Preeti be picked up by her father today itself at 2:00 P.M. from Nari Niketan. Preeti shall be provided with the mobile phone number of the Beat Constable of the area so that she can contact the Beat Constable, if she needs to, for any purpose. One lady Constable shall visit Preeti to find out about her well -being on every alternate day for the first two weeks.

On the last date of hearing, we had directed grant of police protection to the petitioner and his family members. The SHO concerned shall access the threat perception in relation to the petitioner and his family members, and after making the said assessment may take steps in regard to provision of security or withdrawal thereof as he considers fit.

The petition stands disposed of in the aforesaid terms.

**VIPIN SANGHI,J**

**RAJNISHBHATNAGAR,J**

**JANUARY04, 2021**

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Signature Not Verified

Digitally Signed  
By: BHUPINDER SINGH  
ROHELLA  
Signing Date: 04/01/2021 13:50